C ENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. 487 of 1994

Tuesday this the 29th day of March, 1994.

CORAM

دمنير -

Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

- C.V.George, Chillittasseril House, PO. Nazrath, Cochin-5.
- K. V. Viswankutty,
 Kattiparambil House,
 PO Muhamma, Alleppey,
- 3. M.Basheer, Valayil House, PO, Punnala, Quilon.
- 4. C.G.Radhakrishnan, Chakalakal Parambil House, Thevara, Cochin.
- K.P.Madhavan,
 Kalluvayal House,
 PO. Neervaram, Wynad.
- 6. V.Gopinathan, Kangili House, Kidangoor PO Angalami.

... Applicant

(By Advocate Mr.M.Rajagopalan)

Vs.

- Flat Officer Commanding-in-Chief, Headquarters, Southern Naval Command, Cochin.
- Union of India represented by the Secretary, Ministry of Defence, New Delhi.

... Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRM AN

Applicants seek to have their 'casual service counted as regular service." We must make it clear that it is not the responsibility of this Tribunal

to ascertain the service particulars of persons for routine administrative purposes. At least in the first instance, applicants must state their case with the details thereof with supporting evidence, before the departmental authorities. If they file representations, with such particulars before the competent authority, such authority shall pass a speaking order thereon within three months of the date of receipt of the representations.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 29th March, 1994.

P.V. VENKATAKRISHNAN ADM IN ISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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